

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:890
ANSWERED ON:29.07.2010
DISRUPTION OF TRAIN ACTIVITIES
Pandey Shri Ravindra Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the night train operation in the naxal affected States particularly in the Jharkhand have been discontinued recently by the Railways due to the increasing number of naxal attacks;
- (b) if so, the number of passenger/mail/express/goods trains discontinued so far;
- (c) the details of steps taken by the Railways to ascertain the numbers of affected train passengers alongwith the financial loss incurred by the Railways as a result of the discontinuance of the above trains; and
- (d) the steps taken by the Railways to increase the present strength of the security in the interest of the Railways complexes/trains and commuters in naxal affected States of the country particularly in Jharkhand?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (c): Cancellation of trains is not done on the basis of State boundaries and data is not maintained Statewise. Running of passenger carrying trains have not been discontinued but has been regulated during night hours, between Tatanagar and Kharagpur and Kharagpur and Adra, for the safety and security of passengers in view of increase in naxal attacks. Due to adverse law and order situation, the Railways are suffering revenue loss as delays and cancellation of trains which is impacting traffic offerings. Railway finances are also affected as there has been an increase in the expenditure on law and order issues. However, monetary loss to the Railways is not calculated train wise or on the basis of punctuality of trains.

(d): 'Policing on Railways' is a State subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State police, which they discharge through the Government Railway Police (GRP) of the State concerned. However, to provide better security to the travelling passengers in trains and passenger areas, the RPF Act, 1957 and the Railways Act, 1989 have been amended in the year 2003 to enable the Railways, through the Railway Protection Force, to supplement the efforts of the State Governments in controlling crime on the Railways.

Ministry of Railways have created 973 additional posts in RPF in 2007 and 5124 additional posts in April, 2010 to strengthen the security on Railways.